

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.142/GT/2013

Subject: Revision of tariff for the tariff period 2009-14 in respect of URI-I HE Project.

Date of hearing: 12.9.2013

Coram: Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner: NHPC

Respondents: PSPCL & others

Parties present: Shri Parag Saxena, NHPC
Shri S.K.Meena, NHPC
Shri J.K.Jha, NHPC
Ms. Gayatri Devi, NHPC
Shri Padamjit Singh, PSPCL
Shri R.B.Sharma, Advocate, BRPL

RECORD OF PROCEEDINGS

This petition has been filed by the petitioner, NHPC for revision of tariff for the period from 1.4.2009- 31.3.2014 in respect of in respect of URI-I HE Project (the generating station) based on Regulation 6(1) of the 2009 Tariff Regulations.

2. The representative of the petitioner submitted as under:

a) This petition has been filed for revision of tariff of the generating station determined by the Commission for the period from 1.4.2009 to 31.3.2014 vide its order dated 16.06.2011 in Petition No 74/2010 .

b) There is significant difference between additional capital expenditure allowed and the actual capital expenditure incurred for the period 2009-10, 2010-11, 2011-12.

c) There are certain works which are not claimed/allowed under additional capitalization in the original petition and have become necessary for operation of generating station. These works have been undertaken as per requirements.

d) Additional information as sought for by the Commission has been submitted and copies have been served on the respondents.

e) Rejoinder to the reply filed by the respondent, AVVNL has been submitted. Rejoinder to the reply of BRPL may be permitted.

f) Tariff of the generating station may be determined as prayed for in the petition.

3. The representative of the respondent, PSPCL made similar submissions as made in Petition No 140/GT/2013 (pertaining to Bairasiul Power Station of the petitioner) and prayed for grant of 2 weeks time to file reply in the petition.

4. The learned counsel for the respondent, BRPL made similar submissions as made in Petition No 140/GT/2013 and submitted that the reply filed in this petition may be considered.

5. The Commission directed the respondent, PSPCL to file its reply on or before 26.9.2013, with copy to the petitioner who may file its rejoinder on or before 04.10.2013. Subject to the above, the Commission reserved its order in the petition.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)